

(b) the number of cases disposed of upto now?

The Minister of Revenue and Civil Expenditure (Shri B. Gopala Reddi):
(a) (i) In Punjab High Court—95.

(ii) In the Income-tax Appellate Tribunal—2,458.

(b) (i) By High Court—47.

(ii) By Tribunal—1,082.

Technical Education in Himachal Pradesh

1201. Shri Daljit Singh: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether any schemes of Technical Education have been approved by the All India Council for Technical Education for Himachal Pradesh; and

(b) if so, the details thereof?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) The Second Five Year Plan of Himachal Pradesh does not include any scheme of Technical Education which requires the approval of the All India Council for Technical Education

(b) Does not arise

Government Aided Private Schools in Himachal Pradesh

1202. Shri Daljit Singh: Will the Minister of Education be pleased to state:

(a) the number of Government aided Private Schools in Himachal Pradesh;

(b) the number of Primary Schools among them; and

(c) the number of students studying in these schools?

The Minister of Education (Dr. K. L. Shrivastava): (a) 142.

(b) 117

(c) 3,714.

Physical Training in Himachal Pradesh

1203. Shri Daljit Singh: Will the Minister of Education be pleased to state:

(a) the steps taken up by the Himachal Pradesh Administration to introduce physical training in the schools and colleges of Himachal Pradesh; and

(b) the number of trained physical education teachers who are employed by the Administration of Himachal Pradesh?

The Minister of Education (Dr. K. L. Shrivastava): (a) Physical education is already a compulsory subject in all the educational institutions of Himachal Pradesh.

(b) (i) Diploma holders—2

(ii) Certificate Holders—2

(iii) Ex-Army Personnel—19

(iv) Untrained—56

Hindi Classes

1204. Shri Sadhu Ram: Will the Minister of Home Affairs be pleased to state:

(a) the total number of employees of Central Secretariat who have been benefited by Hindi Classes during 1957; and

(b) the number of instructors employed for that purpose during that period?

The Minister of Home Affairs (Pandit G. B. Pant): (a) 2,386 in the first session ending September 1957 and 2,444 in the second session commencing in October, 1957.

(b) 16.

"Smuggled Gold Seized at Rewari Railway Station"

1205. { Shrivastava: { Shri Ram Krishan: { Shri Tangamani: { Shri S. M. Banerjee:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that about 3,000 tolas of gold have been seized

at Rewari Railway Station on the 16th August, 1958:

(b) if so, the number and nationality of persons involved; and

(c) the action taken against them?

The Minister of Revenue and Civil Expenditure (Shri B. Gopala Reddi): (a) Yes, Sir 3,570 tolas of gold were seized on 16th August, 1958 at the Rewari Railway Station.

(b) Two Indian nationals are involved in the case

(c) They have been arrested and further investigations are in progress.

Floods in Delhi

1206. { Shri B. C. Kamble:
Shrimati Renu Chakravartti
Shri P. L. Barupal:
Shri Kunhan:

Will the Minister of Home Affairs be pleased to state

(a) whether as a result of recent floods in Delhi any files and other papers of Government or any of its attached or subordinate offices are missing;

(b) if so, their total number,

(c) the subjects to which these files and papers relate;

(d) whether any confidential papers are among them,

(e) if so, what subjects they relate to;

(f) the steps taken by Government to reclaim the files and other papers; and

(g) the value and extent of damage in recent floods in city to (i) government property and (ii) citizens' property?

The Minister of Home Affairs (Pandit G. B. Pant): (a) to (f). Considerable damage is reported to have been caused to records in some government offices, particularly those stored in the basement of the office building

known as Krishna Bhavan on the Queen Victoria Road in New Delhi, as a result of their getting wet. Full details on the lines desired are, however, not readily available and the labour involved in collecting the required information will hardly be commensurate with the result achieved.

(g) Attention is invited to the reply given to Starred Question No. 203 on 18th August, 1958.

12 hrs.

PAPERS LAID ON THE TABLE

REPORT OF ADVISORY COMMITTEE ON SLUM CLEARANCE

The Minister of Law (Shri A. K. Sen): Sir, I beg to lay on the Table a copy of the Report of the Advisory Committee on Slum Clearance. [Placed in Library. See No LT-873] 58]

NOTIFICATIONS UNDER THE ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of each of the following Notifications:—

(1) G.S.R. No. 708 dated the 23rd August, 1958 making certain amendments to the Indian Administrative Service (Regulation of Seniority) Rules 1954.

(2) G.S.R. No. 709 dated the 23rd August, 1958 making certain amendments to the Indian Police Service (Regulation of Seniority) Rules, 1954

[Placed in Library. See No. LT-874/58].

AMENDMENTS TO MEDICINAL TOBACCO PREPARATIONS (EXCISE DUTIES) RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir I beg to lay